

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 632/2023**

IN THE MATTER OF:

**NEWS ITEM TITLED "POLLUTION TAKES A FRONT
SEAT AS STUBBLE FIRES SPIKE IN PUNJAB"
APPEARING IN 'THE HINDU' DATED 06.10.2023**

AND IN THE MATTER OF:

- 1. SAMPURAN KHETI PURAN ROZGAR**
- 2. AVTAR SINGH PHAGWARA**
- 3. GYAN SEWA TRUST**

.... INTERVENORS

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Intervenors

Through,



Bir Inder Singh & Surpreet Kaur
Counsel for the Intervenors
Mob:9667312514

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AND IN THE MATTER OF:

- 1. SAMPURAN KHETI PURAN ROZGAR**
Through its Director, Avtar Singh Phagwara
4B, Patel Nagar, Phagwara, Punjab
- 2. AVTAR SINGH PHAGWARA**
R/o 4B, Patel Nagar, Phagwara, Punjab
- 3. GYAN SEWA TRUST**
Through its Trustee Dr. Maninder Kaur Phoolka
C-253 Defence Colony, New Delhi

.... INTERVENORS

**WRITTEN SUBMISSIONS ON BEHALF OF THE
INTERVENORS TO PLACE CORRECT FACTS ON
RECORD**

MOST RESPECTFULLY SHOWETH:

1. The Intervenor humbly submit that the present matter was listed for hearing on 12.07.2024, on which date the Intervenor's Application seeking intervention and directions bearing I.A. No. 301/2024 was also taken up. This Hon'ble Tribunal was pleased to issue notice on the Application to the Respondents and directed them to file a response within a period of four weeks.

2. A perusal of the Application would show that the Intervenors stated as follows:

“19. Haryana farmers are receiving Rs 1000 per acre as compensation for not burning paddy straw. In contrast, unfortunately, Punjab Farmers are not being paid any compensation or incentive, coupled with the fact that they are already being portrayed as miscreants. This aspect must also be considered by the Punjab Govt.”

3. The Intervenors humbly submit that during the course of arguments on 12.07.2004, the Ld. Senior Counsel appearing for the Applicants advanced submissions on the same line, i.e. that the Haryana Government is paying compensation of Rs 1000/- per acre to the Farmers for not burning stubble. At this stage, the Hon’ble Tribunal enquired regarding the compensation which is paid to Farmers in Punjab for hiring machinery to sow wheat without burning stubble. The Ld. Senior Counsel for the Applicants submitted that a Farmer in Punjab has to pay about Rs 2000/- per acre for hiring machinery for this purpose.
4. That it is pertinent to mention that the Punjab Government provides a subsidy on these machineries. The machineries are mostly available with co-operative societies or with individuals. Farmers have to pay rent to these co-operative societies or to these lending individuals for hiring such machinery. In this context, it was stated that Punjab Govt. does not directly give these machines to the Farmers on rent.
5. That, however in the order dated 12.07.2024, while recording the submissions of the Senior Counsel appearing for the Applicants, it has been incorrectly mentioned that the Government of Punjab levies a sum of Rs 2000/- per acre as rental charge. In fact, the rental is charged by co-operative societies or individuals to whom

the Government of Punjab has provided the machinery at subsidized rates.

Intervenors

Through,



Bir Inder Singh & Surpreet Kaur

Counsel for the Intervenors

Mob:9667312514



Advance Service of Written Submissions in O.A. 632 of 2023 "POLLUTION TAKES A FRONT SEAT AS STUBBLE FIRES SPIKE IN PUNJAB" APPEARING IN 'THE HINDU' DATED 06.10.2023"

1 message

Bir Inder Singh Gurm <adv.birgurm@gmail.com>

4 September 2024 at 11:14

To: law.cpcb@gov.in, msppcb@punjab.gov.in, Abhishek atrey <abhishekatre@gmail.com>

Sir,

Please ignore the Previous email.

Please find attached a copy of the Written Submissions to be filed in the abovementioned matter.

This mail would be deemed as service as per National Green Tribunal Rules.

Request you to acknowledge the same.

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Thankyou,

Regards

Bir Inder Singh Gurm
Advocate

Off: E-5, 3rd Floor, Defence Colony, New Delhi 110024

Phone: 9711778471

Written Submissions NGT_OCR.pdf

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